

O.A. 1914/3

16.03.99

Hon. Mr. Justice Neelam Sanjiva Reddy, V.C.
Hon. Mr. G. Ramakrishnan, A.M.

Shri R. Verma, learned counsel for the applicant.
Km. Sadhana Srivastava, learned counsel for the
fespondents.

Heard learned counsel on both sides. It is clear from the record and submission made by both counsels that pending this O.A. the appeal preferred by the by the applicant against the order of the Disciplinary Authority was disposed of and it is clear and an admitted fact that this O.A. is ~~disposed~~ not admitted till today. Under the above circumstances, learned counsel for the applicant seeks permission to withdraw this O.A. with liberty to file fresh O.A. against the order of Appellate Authority. The ~~sam~~ is recorded. The O.A. is dismissed as withdrawn. Applicant has liberty to file a fresh O.A. against the order of the Appellate Authority, if he is so advised and, if, he can do so as per law.

No Cost.


A.M.


V.C.

/pc/